

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-1579/2019

New Delhi, this the 21st day of May, 2019

**Hon'ble Sh. A.K. Bishnoi, Member(A)
Hon'ble Sh. R.N. Singh, Member(J)**

PRASHANT CHAUDHARY, aged about 23 yrs
S/o Sh. Narendra Kumar, Group 'C', Constable
R/o : House No. 10, Mohalla Hiralal
Tehsil-Mawana, Distt- Meerut,
UP-250401. ... Applicant

(through Sh. Amit Chawla)

Versus

1. The Commissioner of Police,
MSO Building, Indraprashta Marg,
IP Estate, New Delhi-110095
2. The Chairman,
Staff Selection Commission,
block no 12, 5th, CGO Complex,
New Delhi-110003. ... Respondents

(through Sh. H.A. Khan on advance notice)

ORDER(ORAL)

Hon'ble Sh. A.K. Bishnoi, Member (A)

Heard learned counsel for the applicant, Sh. Amit Chawla and Sh. H.A. Khan, learned counsel appearing for the respondents on advance notice.

2. The present OA has been filed by the applicant seeking the following reliefs:

“(a) To quash and set-aside the impugned orders dated 07/03/19 passed by the respondents arbitrarily rejecting the applicant’s candidature by passing an ex-parte order;

(b) To direct the respondents to consider the applicant’s reply to the show-cause notice dated 12/02/19 and get the applicant’s re-medical examination for colour blindness conducted by an independent authority and if found fit appoint the applicant as Constable (Exe) as per rules;

(c) Award costs in applicant’s favour.

(d) Any other relief or order in applicant’s favour which this Hon’ble Tribunal considers appropriate in applicant’s favour, in the facts and circumstances of this case.”

3. Learned counsel for the applicant submits that the applicant shall be satisfied if a direction is issued to the respondents to consider the reply dated 29.03.2019 (Annexure A/5) of the applicant to the Show Cause Notice dated 12.02.2019. Learned counsel for the respondents who appears on advance notice submits that he has no objection if such a direction is issued.

4. Under the circumstances, the OA is disposed of at this stage itself without going into the merits of the case with a direction to the respondents to consider the reply dated 29.03.2019 submitted by the applicant to the show cause notice dated 12.02.2019, and pass a self-contained and speaking order within a period of ninety

days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

(R.N. Singh)
Member(J)

(A.K. Bishnoi)
Member(A)

/ns/